

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th October 2023 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 32 of 2023

A Bill to amend the Tamil Nadu Protected Agricultural Zone Development Act, 2020.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Protected Agricultural Zone Development (Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 11 of 2020.

2. In section 2 of the Tamil Nadu Protected Agricultural Zone Development Act, 2020 (hereinafter referred to as the principal Act), in clause (a), after the expression “apiculture”, the expression “animal husbandry, inland fishery” shall be inserted. Amendment of section 2.

3. In section 5 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:— Amendment of section 5.

“(1) There shall be an Authority, by name, the Tamil Nadu Protected Agricultural Zone Development Authority, consisting of the following members to carry out the purposes of this Act:—

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|--------|------------------------------------------------------------------------------------------------------------------------------|---------------------------------|
| (i) | The Chief Minister | – Chairperson, ex-officio; |
| (ii) | The Minister for Water Resources | – Member, ex-officio; |
| (iii) | The Minister for Municipal Administration | – Member, ex-officio; |
| (iv) | The Minister for Agriculture and Farmers Welfare | – Member, ex-officio; |
| (v) | The Minister for Industries | – Member, ex-officio; |
| (vi) | The Minister for Law | – Member, ex-officio; |
| (vii) | The Minister for Micro, Small and Medium Enterprises | – Member, ex-officio; |
| (viii) | The Minister for Fisheries, Fishermen Welfare and Animal Husbandry | – Member, ex-officio; |
| (ix) | The Minister for Food and Civil Supplies | – Member, ex-officio; |
| (x) | The Minister for Finance and Human Resources Management | – Member, ex-officio; |
| (xi) | The Minister for Environment and Climate Change | – Member, ex-officio; |
| (xii) | The Chief Secretary to Government | – Member, ex-officio; |
| (xiii) | The Agricultural Production Commissioner and Secretary to Government in charge of Agriculture and Farmers Welfare Department | – Member Secretary, ex-officio; |
| (xiv) | The Secretary to Government in charge of Water Resources Department | – Member, ex-officio; |

- (xv) The Secretary to Government in charge of Municipal Administration and Water Supply Department – Member, ex-officio;
- (xvi) The Secretary to Government in charge of Industries, Investment Promotion & Commerce Department – Member, ex-officio;
- (xvii) The Secretary to Government, Law Department – Member, ex-officio;
- (xviii) The Secretary to Government in charge of Micro, Small and Medium Enterprises Department – Member, ex-officio;
- (xix) The Secretary to Government in charge of Animal Husbandry, Dairying, Fisheries and Fishermen Welfare Department – Member, ex-officio;
- (xx) The Secretary to Government in charge of Co-operation, Food and Consumer Protection Department – Member, ex-officio;
- (xxi) The Secretary to Government in charge of Finance Department – Member, ex-officio;
- (xxii) The Secretary to Government in charge of Human Resources Management Department – Member, ex-officio;
- (xxiii) The Secretary to Government in charge of Environment, Climate Change and Forests Department – Member, ex-officio;
- (xxiv) The Vice-Chancellor, Tamil Nadu Agricultural University – Member, ex-officio;
- (xxv) A Member of Parliament and two Members of Legislative Assembly representing the protected agricultural zone to be nominated by the Government – Members;
- (xxvi) Three representatives of farmers to be nominated by the Government – Members;
- (xxvii) One expert each, in the fields of Agricultural Science, Horticultural Science and Veterinary and Animal Science to be nominated by the Government – Members.”.

Amendment of
First Schedule.

4. In the First Schedule to the principal Act, after the entry “5. Aranthangi, Avudaiyarkoil, Manamelkudi, Tiruvarangulam and Karambakudi blocks of Pudukottai district.”, the following entry shall be added, namely:—

“6. Mayiladuthurai district.”.

STATEMENT OF OBJECTS AND REASONS.

In the first meeting of the Tamil Nadu Protected Agricultural Zone Development Authority constituted under the Tamil Nadu Protected Agricultural Zone Development Act, 2020 (Tamil Nadu Act 11 of 2020), held under the Chairmanship of the Hon'ble Chief Minister on 12.05.2022, it has been decided to include,—

- (a) the newly formed Mayiladuthurai district as a protected agricultural zone;
- (b) 'animal husbandry and inland fishery' within the ambit of the term "Agriculture" as defined in that Act; and
- (c) the Minister for Water Resources, the Minister for Food and Civil Supplies, the Secretary to Government in charge of Water Resources Department and the Secretary to Government in charge of Co-operation, Food and Consumer Protection Department as members of the Authority.

In deference to the decisions taken in the aforesaid meeting, the Government have decided to amend the Tamil Nadu Protected Agricultural Zone Development Act, 2020 (Tamil Nadu Act 11 of 2020) suitably.

2. The Bill seeks to give effect to the above decision.

M.R.K. PANNEERSELVAM,
Minister for Agriculture and Farmers Welfare.

Secretariat,
Chennai-600 009,
11th October 2023.

K. SRINIVASAN,
Secretary.